[Shri Y. B. Chavim]

playing the politics of balance of power in the sub-continent This is the ultimate analysis; that will lead us to this conclusion.

SHRI MULKA GOVINDA REDDY (Karnataka): Mr. D«puty Chairman, Sir, I would like to know from the hon'ble Minister for External Affairs, after the defeat of Pakistan in 1971 November, is it not a fact that Pakistan has replenished all the losses incurred during that war? And, is it also not a fact that some of the other countries have already supplied enough and more war materials to Pakistan? And added to that, the development of U.S. base in the Diego Garcia and similar bases in the Gulf area, and this reported decision of U.S. Government to supply arms to Pakistan, will not only endanger peace in the sub-continent but it may also endanger the pence in the world itself, and this may lead to Third World War. I would like to know what steps the Government would like to take to prevent the supply of arms to Pakistan by the USA, and when he gQes to the USA next month for attending the Indo-American Joint Commission, whether he would impress upon the Secretary of State and the President of the USA that this reported decision of the USA to supply arms should be reversed in the interest of the sub-continent where efforts are being made to stabilise peace in the sub-continent. That will also help in improving the relations existing between the USA and India.

SHRI Y. B. CHAVAN: As I have already said, the present exercise, this Calling Attention and discussion in this House, is really speaking one of the important steps to see that wise counsel prevails upon the US authorities in this matter. If at all I happen to go to the USA—I am not sure of it, though the dates are fixed in the middle of March—and if by that time the decision is not taken, certairtly I will try to strongly express ihe view of this country and see that some wisdom prevails there.

THE PRESS COUNCIL (SECOND AMENDMENT) BILL, 1974—contd.

MR. DEPUTY CHAIRMAN: Now we re: ume discussion on the Press Council (Amendment) Bill.

4 p.m

श्री रबी राय (उड़ीसा): हिप्टी चंयरमेंन सर, यह जो प्रेंस काँसिल एमेंडमेंट बिल हाँ, जिसको लाने के लिए गुजराल साहब को आर्डिनेन्स लाना पड़ा उसके सिलसिले में में यह सवाल करना चाहता हुं कि क्या बिना आर्डिनेन्स ला करके डेमोकेंटिक तरीके से एक बिल वे ला सकते थे या नहीं?

[The V ice-Chairman (Shri Jagdish Prasad Mathur) in the Chair]

यह जो प्रेस काँ सिल बिल आया है इसके सिलिसले में पहला सवाल यह है कि जो एक इनफार्मल कमेटी आफ पार्लियामेंट बनी थी प्रेस को सिल के चंयरमंन को नामजद करने के तरीके में परिवर्तन करके सही तरीका सुभाने के लिए क्या कारण हैं कि अभी तक वह कमेटी अपनी रिपोर्ट नहीं दे पाई हैं। इस सिलसिले में में यह कहना चाहता हूं कि जिस तरीके सं सरकार की ओर से प्रेंस फ़ीडम पर हमला हो रहा है जो प्रजातंत्र में विश्वास करते हैं. लोकशाही में विश्वास करते हैं वे सब शंकित हैं कि क्या इस प्रकार प्रेंस की फ्रीडम रह पाएगी । इस विधेयक पर बोलने के पहले राज्याध्यक्ष की अध्यक्षता में '54 में जो प्रेस कमीशन बना था, जिसमें बहुत नामी सज्जन सदस्य थे और जिसकी रिपोर्ट के अनुसार ही यह प्रेंस को सिल बनी हैं, उसकी रिपोर्ट से एक ज्ञधरण में आपकी ऑर सदन की खिदमत में पट्कर सुनाना चाहता हूं और में इसलिए सुनाना चाहता हूं कि प्रेस की फ्रीडम की, जो प्रजातंत्र का चाँथा पिलर कहा जाता है, जिसे फार्च स्टंट कहते हैं, उसकी माँजुदा स्थिति हिन्दुस्तान में वया हैं। मैं रिपोर्ट के पंज 517 से पढ़ रहा हूं-

"The tender plant of democracy can flourish only in an atmosphere where there is a free interchange of views and ideas which one not only has a moral right but a moral duty to express. Democracy can thrive not only under the vigilant eye of its legislature but also under the care and guidance of public opinion. The Press is, par excellence, the vehicle through which such opinion can become articulate. The Press has not only a moral right to free expression but it is subject to certain responsibilities also. But the terrain of moral restrictions is not always coextensive with the legal restrictions which may be imposed upon the right. Up to a point the restrictions must come from within. The legal protection may continue to remain even though the moral right to it has been forfeited. Within the limits of this legal tolerance, the control over the Press must be subjective or professional. The ethical sense of the individual, the consciousness that abuse of the freedom of expression, though not legally punishable must tarnish the fair name of the Press, and the censure of fellow journalists, should all operate as powerful factors towards the maintenance of the freedom without any legal lestrictions being placed on that freedom.'

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गया । प्रजातंत्र का खात्मा हो गया किर भी प्रधान मंत्री ने स्वागत किया । गुजराल साहब कह सकते हैं यह हम लोगों ने ऑपचारिकता-वश किया। में आपसे कहना चाहता हुं कि जब पाकिस्तान में अयुवखां के जरिए होमोक्रेसी को खत्म कर दिया गया था तां प्रधान मंत्री श्री नेहरु तव जिन्दा थे और उन्होंने इसकी निंदा की थी। लीकन जिस तरीके से बंगला देश में पार्लिवामें दी हेमांकसी को खत्म कर दिया गया तो हमारे देश की प्रधान मंत्री ने उस काम को. उस काम के नायक का स्वागत किया। इसलिए मेर' मन में यह आशंका है कि पार्लियामें ट की पावर्स को आहिस्ते आहिस्ते कम किया जाता हैं, जैसे कि इस देश में प्रेस फ्रीडम को बर-करार रखने के लिए पार्लियामें ट में - जिस तरीके से इस रिपोर्ट में कहा हैं—एक वातावरण की देश में जरूरत हैं। हजार चीजें हम प्रेस फीडम के बार में इस हाउस में बोलों, लेकिन देश के अन्दर एक वातावरण होना चाहिए जिसके चलते हम प्रंस फ्रीहम को बरकरार रखना चाहते हैं।

(IndAmdt.) Bill, 1974

डर हैं कि इस पैरा में जो जिक किया गया हैं प्रंस फ़ीडम का प्रजातंत्र को मजबूत करने के में यह कहना चाहता हूं कि जो लोग और जो सिलसिले में, देश में लोकशाही को मजबूत विचार सर्चलाइट को जलाने के पीछे थे वह प्रंस करने के सिलसिले में उस के लिए जिस तरीके फ़ीडम के खिलाफ हैं। में यह कहना चाहता से सरकार की आर से काम होना चाहिए यह नहीं हुं कि बिहार की गफरूर सरकार इसके लिए हो रहा हैं। हमें बहुत मानसिक तकलीफ के जिम्मेंदार हैं। जिस दल की बिहार में गफर साथ कहना पड़ता है कि बंगला देश में संसदीय सरकार है उसी दल की केन्द्र में भी सरकार प्रजातंत्र को खत्म कर दिया गया हैं। वह हमारा हैं। इसलिए प्रेस काउंसिल को चलाने की जो पड़ांसी इंश हैं। पार्लियामेंटरी डंमोकेसी का चीज हैं, जैंसा मैंने पहले जिक्र किया था प्रेस बहुत बड़ा अंग हैं। वहां संसदीय प्रजातंत्र गुजराल साहव से में जानना चाहता हूं कि बिना प्रायः खत्म कर दिया गया है और इसी प्रकार आहिनांस की सहायता के वह नहीं कर सकतं प्रंस फ्रीडम । हमें इस पर बहुत तकलीफ हैं । थे ? लेकिन सवाल यह हैं कि इनफार्मल हमार देश की प्रधान मंत्री ने, जिन्होंने संविधान कमेटी आफ पार्लियामेंट जिसका काम था वि के प्रति शपथ ली हैं. संविद्यान की माँलिक करेंसे चुना जाए, वह कमेटी इसमें क्यों सफल धाराओं, त्रिएम्बिल के प्रीत शपथ ली हैं, कहा नहीं हुई ? कब तक इसकी रिपोर्ट देंगे कि वे स्वागत कर रही है" मुजीबुर्रहमान का कि वह जानकारी मंत्री महोदय को सदन के सामन वे राष्ट्रपति बन गए प्रसिड शियल सिस्टम बन । रखनी चाहिए।

भले ही सर्चलाइट के बारे में गुजराल साहब जिक किये थे कि कुछ राजनीतिक दल और इसलिए में ने इसको पढ़कर सुनाया कि हमको एंटी-सोशल एंलिमोंट्स सर्चलाइट के जगर कृद पड़े, उन्होंने इसकी निन्दा की, लेकिन

दुसरा सवाल यह हैं कि यह मामला सबज़ीइस हॅं—मॅरिट के बारे में में नहीं जाना चाहता हुं. लेकिन लोगों के दिमाग में यह असर जरूर पड़ा कि हमार देश के एक नामी पत्रकार वर्गीस जो हिन्दुस्तान टाइम्स के संपादक थे, गुजराल साहब मान चुके हैं कि कुछ मंत्री उनको सलाह दिये हैं क्योंकि वह सरकार के विलाफ संपादकीय लिखते हैं। हिन्दूस्तान टाइम्स का रुख सरकार के खिलाफ जाता हैं. इसीलए उनको संपादक पद से हटाया जाए, तो यह भी प्रेंस फ्रीडम के ऊपर बहुत बड़ा खतरा हैं। जो भी विचार हमारे सामने आयेगा उस पर हम बहस करेंगे, लेकिन कुछ सालों से प्रेस फ्रीडम के ऊपर विशेष ताँर से सरकार की और से जो हमला हो रहा है, उस सिलीसले में यह जरूरी हो जाता है कि यह जो एक साल की अवधि बढाने के लिए मंत्री महोदय कह रहें हैं, में चाहुंगा कि दो-तीन महीने के अन्दर पार्लियामींट की इनफार्मल कमेटी इस सम्बन्ध में अपनी राय दे दे ताकि मंत्री महादय इस सम्बन्ध में सदन के सामने एक इंटीग्रेटेड लीजस्लेशन लाने की काशिश करेंगे ताकि ग्रेस काउंसिल देश में प्रेस फ्रीडम को बरकरार रखने के लिए अपने उत्तरदायित्व को ठीक हंग से निभा सके।

आखिर में मेरा सवाल यह हैं कि प्रेंस की सिल जिस तरीके से काम कर रही हैं में चाहुंगा अधिकारों की रक्षा करने के लिए प्रेंस का सिल इस मामले में ज्यादा सजग होनी चाहिए। मंत्री महोदय इस सदन में यह भी बताएं कि क्या वजह थी जिस कारण से यह आर्डिनॅन्स लाना पडा । आर्डिनॅन्स ऑर डेमोक्रेसी में बहुत फर्क हैं। आर्डिनेन्स जहां चलता हैं वहां हैमोकेसी नहीं चलती हैं। मेरा कहना यह हैं कि प्रेंस काँसिल का जो विधीयक हैं और इस बारे में जो मैंने जिक किया मंत्री महोदय इन सब

SHRIMATI MARGARET ALVA (Karnataka): The Press Council in India was created by an Act of Parliament in 1965. i And and who brought in so many other debates according to the provision's of this 1

Act, a nominating body of three members was constituted in order to nominate the 21member Council Very high hones were raised in this country that this Council would provide certain guidelines for the working of the press and guarantee a certain standard of freedom of the press. Unfortunately, however, in the course of a few years, a certain controversy nomination to the Press Council arose creating a deadlock and resulted ultimately in the resignation of the Nominating Committee itself. This happened in 1971, and ever since then we have been debating and discussing about the alternative arrangements to be And in order to take into confidence all sections of this House, an Informal Committee of Members has been formed to settle the entire question. It was hoped that a comprehensive Bill to cover all the loopholes which have been there in the past would be introduced that SO deadlock could be solved and a more smooth running of the Council could And this Committee, as we guaranteed. know, contains representatives of Members from all sections of the House Unfortunately, this Committee has not been able to submit its final report and therefore it was required that this Council which had been constituted before this should continue for some time more, and a Bill to this effect to permit the Council to continue was introduced in the last session. But for प्रस का सिल इस बारे में और ज्यादा विजिलेन्ट many reasons it was not reached. That was हो। में चाहुंगा देश में नागरिकों के जुनियादी why an Ordinance during the off-session promulgated period was and this amendment which has been introduced today is only an attempt to regularise and accept this extension of time.

> Mr. Advani from the other side started off this morning by attacking this rule by Ordinance, as he called it. If this Bill was not reached during the last session, it was not that we were not interested in having it discussed, but it was essentially because of our friends on the other side who did not allow the smooth running of the running of the session last time

and discussions and did not permit the normal working of Parliament itself, not permitting this Bill to be reached.

DR. K. MATHEW KURIAN (Kerala): That is not true.

SHRIMATI MARGARET ALVA: There is no point now in blaming the Government for bringing the Ordinance, when they did not permit the discussion during the entire session last time.

(Interruptions)

THE VICE-CHAIRMAN (SHRI JAG-DISH PRASAD MATHUR): Dr. Kurian, you will have your chance.

SHRIMATI MARGARET ALVA: You can answer after I finish. In any case the Constitution does provide for ordinances to be brought under these circumstances I do not see why we should in any case attack this simple procedural question.

This Amendment Bill seeks to extend up till 31-12-75 or till the new Council is nominated the existing Council which was nominated sometime ago and I do hope that the procedure for the new Council would come into existence in the near future so that the deadlock would be resolved.

Sir, in the course of speeches this morning a number of points have been raised by Members on the other side. Mr. Vice-Chairman, today we are living in an atmosphere in which whatever happens in the country is blamed on the Government. Take, for instance, the Ver-ghese affair with the Hindustan Times. Speakers on the other side blamed the Government for what transpired between the owner of the press and its editor. Mr. Krishna Menon had rightly said that time has come in India when freedom or the press really means the freedom of the owner of the press, and this has really been proved by this incident. When Mr. Birla wants to get rid of any editor, when an owner decides to get rid of an editor the Government gets blamed for it. Various speakers pointed out that

in the course of the correspondence Mr. Birla had said that certain friends of his had advised him that he should get rid of this editor. I would like to know why Mr. Advani presumes that Mr. Birla has friends only on this side of the House and not on that side.

SHRI LAL K. ADVANI (Delhi): He has mentioned Ministries and M.Ps.

SHRIMATI MARGARET ALVA: There are Ministers all over the country not only in Delhi. I would also like to point out that I think that Mr. Birla would be having more friends on that side.

SHRI DWIJENDRALAL SEN GUPTA (West Bengal): He means Ministers representing that side.

SHRI LAL K. ADVANI: In one of his letters he has identified Ministeis.

SHRIMATI MARGARET ALVA: Why do you blame Ministers? There are M. Ps. on both sides, including you, Mr. Advani?

SHRI SUBRAMANIAN SWAMY (Uttar Pradesh): If you want my help I can come over to that side.

SHRIMATI MARGARET ALVA: I think Mr. Advani said that the correspondence should be published. We have nothing to hide. If Mr. Birla wants the correspondence not to be published it is not because we do not want it not to be published but because truth would come out because it would not do good.

Sir, when the Press Council was formed it was hoped that it would help to set certain standards and that a code of conduct would be evolved in course of time. I would like to point what the opposition thinks about the code. of conduct which has been there up till now and which has been developed by the Press Council. I feel we should all stand together and see that a certain code of conduct is decided upon because today I find that in the name of the freedom of the press papers

[Shrimati Margaret Alva]

remarks about anybody in the country and they believe that they can get away with it. I do not want to give many quotations. I would like to राजनारायण जी. आपकी बात हो गई । आप point out two articles, copies of which I have to safe 1075 got. There is Motherland dated January 4, 1975 which gives an article "Who killed Mr. Mishra ?" and the second one is in the Organiser dated को निकाला गया। के के बिड्ला को में January 4, 1975 giving "Pouring Salt on Nation's Wounds". It is unbelievable that any responsible people could even publish such an article in a paper . . .

SHRIMATI MARGARET ALVA: This affine I

श्री राजनारायण (उत्तर प्रदेश) : में जानना चाहता हुं कि इनके भाषण से पाइन्ट क्या निकल रहा है ?

उपसभाध्यक्ष (श्री जगदीश प्रसाद माथुर) : आप समभने की काशिश करिये। article tries to suggest that the Father of the Nation was murdered by Pt. Jawaharlal Nehru

SHRI LAL K. ADVANI: Is it a responsible statement to say that the Samasti-pur murder was a rehearsal to kill some one?

SHRIMATI MARGARET ALVA: You have editorials in your papers . . .

SHRI SUBRAMANIAN SWAMY: It is an independent paper with wide circulation in

SHRIMATI MARGARET ALVA: We know what this paper is.

VICE-CHAIRMAN (SHRI JAGDISH PRASAD MATHUR) : Please do not enter into controversy.

श्री राजनारायण : क्या उनके कहने का पाइन्ट यह हैं कि वर्गीविष को मंत्रियों के कहने सं विडला ने दवाब में आकर नहीं निकाला हैं ? अगर इनका यह पाइन्ट हैं तो यह बिलकुल गलत हैं।

श्रीमती मार्यंट आल्वा : उन्होंने कहा है कि कहने are coming out with statements and articles and बालों में मिनिस्टर ही नहीं एम. पीज. भी हैं।

उपसभाध्यक्ष (श्री जगदीश प्रसाद माध्र) :

श्री राजनारायण : मंत्रियों के कहने से उन-

उपाध्यक्ष (श्री जगदीश प्रसाद माथर) : आप अपना भाषण जारी रीखए। इधर ध्यान मत

श्री राजनारायण : मैं तो उनको बता रहा हुं।

THE VICE-CHAIRMAN (SHRI JAGDISH PRASAD MATHUR): Mrs. Alva, you may continue.

SHRIMATI MARGARET ALVA Speaking about this type of irresponsible statements, Mr. Vice-Chairman, I would like to say that if we wanted to make irresponsible statements, we had plenty of opportunities to make them. I do not want to sound harsh here, but we had recently in Delhi the death of Balraj Khanna, for instance. He died under very suspicious circumstances, if I may use that term. But we never made any political capital out of it. We honoured htm in his death. We condoled with his family. None of our party papers or party organs made any statements. (Interruptions) I challenge you to produce any articles where we blamed anyone or we suggested that somebody got rid of him. A few months later when a man like L. N. Mishra died in an atmosphere of violence . . .

(Interruptions)

SHRI SUBRAMANIAN SWAMY: Your party MP is the Editor of T paper called "Secular Democracy" which alleged this.

SHRIMATI MARGARET ALVA: I am talking about articles which have been published in the Dress.

SHRI V. B. RAJU (Andhra Pradesh): She did not say a word about his party. Why is he feeling guilty?

(Interruptions)

SHRIMATI MARGARET ALVA You just now said your party did not have anything to do with these articles. I am just pointing out that freedom of the press does not mean irresponsible writing by anybody about anything. I feel that a certain amount of responsibility has to be shown by the press in this country if any meaningful freedom of the press is really going to exist. I would also like to point out that freedom of the press is not an end by itself. It is only a means to the democratic system. If parties and others! believe that while trying to destroy the j democratic framework, while wanting to j get rid of the democratic institutions in I the country, they can still maintain the j freedom of the press, then they are sadly | mistaken because as saying goes, those who sow wind will reap whirlwind. { When you set in motion forces which tend to destroy the democratic system and the secular concept democracy, then I am sure freedom of the press cannot exist for very long in this country. I am not threatening anyone. I am only cautioning Members and the press when certain attitudes are developed among our I young people, then we have got to be, prepared to face consequences. What j happened in the case of "Searchlight" ?] Someone brought it up in the morning. 'Yes, in a certain atmosphere, in an atmosphere of violence, some people went and burnt down the office. When there is an newspaper atmosphere of violence, anything will And when this happened, happen. Government was blamed. It was alleged that we were responsible for burning down that newspaper office. But who created the atmosphere of violence?

SHRI LAL K. ADVANI : The paper was de-listed.

SHRIMATI MARGARET ALVA: The Government took action against that paper, but the moment the Press Council said that it was wrong, we had the

courage and the honesty to admit it and immediately the ban was lifted. Why don't you give credit to the Government when it accepts the verdict of the Press Council? No, it is only the wrong thing done somewhere which is highlighted and quoted. And what really should be highlighted in a democracy even by you is completely ignored.

Then I would come to certain trends in the press today to publish, I would say, immoral pictures and all sorts of filth which are really imported from abroad. And our young people and others have come to believe that without the picture of an obscene woman in a paper, it cannot sell or it cannot become popular. This is something on which, especially during this International Women's Year, this country must take a stand. I think the Press Council can take a positive stand in this direction. I do not want to say more. I welcome this amendment which is being brought in. Once again I repeat that I hope that the Bill will be introduced soon in this session itself and it will sort out all these problems. I also hope that the Press Council will build up a truly positive attitude and code of conduct which will really preserve the freedom of the press in the country and democratic way of life in our country.

QUERY RE POSSIBILITY OF ANY STATEMENT NOT LISTED IN THE ORDER PAPER

श्री राजनारायण (उत्तर प्रदेश): श्रीमन्, में एक जानकारी जानना चाहता हुं, में बोल नहीं रहा हुं बल्कि में एक जानकारी जानना चाहता हुं ऑर बोलना इसीलए नहीं चाहता हुं क्यांकि मुभी मालुम हाँ कि कांग्रेस पार्टी ने फर्मला किया हाँ कि जब विरोधी लोग बोलों तो उन्हींन बोलने दिया जाय।

(Interruptions)

में आप से यह जानना चाहता हूं कि आज पांच बर्ज के बाद कोई ऐसा विषय सदन में आयेगा जो कि आज की लिस्ट में नहीं हैं?